

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 886/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES: Dr. Jariwala Laboratory & Diagnostics LLP.  
V/s.  
Plus lab Sync. Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1		<b>ORDER</b> <b>C.P. No. 886/I&amp;BP/NCLT/MB/MAH/2017</b>	
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1. The Learned Counsel for the Petitioner is present and stated that to carry out the directions of this Bench as noted vide para 4 sent Envelope containing the Demand Notice and Form No.5. However, the Postal Department has returned the envelope with remark "Left".
2. Since the amount of debt is to the tune of Rupees Seven Lakhs and odd amount, therefore it is deemed fit to direct the Petitioner to serve another notice by any other mode of service.
3. The matter is fixed for hearing on **14<sup>th</sup> July, 2017.**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: **12.06.2017**